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12.02.2009

OA No. 100/2008

Mr. Nand Kishore, Counsel for applicant.
Mr. Alok Garg, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the OA is disposed of.


(B.L.KHATRI)
MEMBER (A)

AHQ

ORDER
re: list

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 12th day of February, 2009

ORIGINAL APPLICATION NO. 100/2008

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Smt. Kamla wife of Late Shri Kanhaiya Lal Ex. SOM Western Railway
now North Western Railway, presently residing at 21 C 50, Gurjar
Basti, Shastri Nagar, Jaipur.

.....APPLICANT

(By Advocate: Mr. Nand Kishore)

VERSUS

1. Union of India through General Manager, North Western
Railway, Hasanpura Road, Jaipur.
2. Divisional Railway Manager, North Western Railway, Power
House, Road, Jaipur.
3. Chief Medical Superintendent, North Western Railway,
Hasanpura Road, Jaipur.

.....RESPONDENTS

(By Advocate: Mr. Alok Garg)

ORDER (ORAL)

PER HON'BLE MR. B.L. KHATRI

This OA has been filed by the applicant under Section 19 of the
Administrative Tribunal's Act, 1985 thereby praying for the following
reliefs:-

- (i) The respondents may be directed to release the medical
card retained by them during Feb/March 2007.
- (ii) They may be further directed to continue the medical
attendance to the applicant and her unmarried daughter
which is admissible as per railway rules.
- (iii) The respondents may be directed to arrange
reimbursement of the bills of medical purchased during
the period, the medical facility was stopped by
respondents. The applicant will submit the bills in due
course of time.

Bh

(iv) Any other relief which the Hon'ble Tribunal may feel necessary in this case may be awarded with cost."

2. Heard learned counsel for the parties. Learned counsel for the respondents produced a letter no. EE/685/Part-3 dated 02.02.2009 whereby it has been informed that relief prayed for by the applicant has been allowed. The copy of the said letter is taken on record.

3. In view of this subsequent development, I am of the view that this OA has become infructuous and is accordingly disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)

ahq